

to convert all MIG allotments and a portion of the LIG allotments on cash-down basis. The EWS category will be given allotments only on hire-purchase basis.

(b) and (c) This decision was taken as one of the measures to bridge the gap between revenue and expenditure anticipated during the year 1986-87 as well as to augment the financial resources for housing activities. 60 per cent of registrants under the MIG category & 25 per cent of registrants under LIG category are likely to be affected by the decision as they would be required henceforth to make the payment on Cash Down Basis.

Mittra Committee's report on National Film Development Corporation

*30. SHRI KAPIL VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what are the details of the Mittra Committee's report on the working of the National Film Development Corporation including its observations about the head of the Corporation; and

(b) what is Government's reaction to the report?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) and (b) The report of Dr. Asok Mitra, ICS (Retd.) who had been appointed to enquire into the functioning and performance of the National Film Development Corporation since its inception covers the entire field of activities of the Corporation. It contains his observations about the performance of the Corporation in the past and also suggestions for improvement in its functioning. The report is under consideration of the Government.

Setting up of Fertilizer Plants in Joint Ventures

*31. PROF. C. LAKSHMANNA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there are any proposals for setting up more fertilizer plants during the Seventh Five Year Plan in joint ventures both in India and abroad; and

(b) if so, what are the details thereof?

THE MINISTER OF AGRICULTURE (SHRI G. S. DHILLON): (a) and (b) Yes, Sir. There are proposals for setting up joint venture fertilizer plants in Tunisia and Algeria.

Role of Public Sector in Mineral Industry

*32. SHRI K. VASUDEVA PANICKER:

SHRIMATI KRISHNA KAUL:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government propose to assign a dominant role to the public sector in the mineral industry; and

(b) if so, what are the details thereof?

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT): (a) and (b) The role of the public sector in the development of mineral industry has been laid down in the Industrial Policy Resolution of 1956. Industries have been divided into three categories. The first category includes, *inter alia*, mining of iron ore, chrome ore, gypsum, sulphur, gold and diamond; mining and processing of copper, zinc, lead, tin, molybdenum and wolfram; and atomic minerals. The future development of these mineral industries would be exclusive, responsibility of the State. The second category includes, *inter alia*, all other minerals except minor minerals, and aluminium and other non-ferrous metals not included in the first category. These industries would be progressively State owned though private enterprise is expected to supplement the efforts of the State. The remaining industries form the third category, the future development of which has been left to the private enterprise, though the State is not precluded from starting new units.

There is no proposal to make any change in the role of the public sector as specified in the Industrial Policy Resolution of 1956.

Shifting of Regional Office of Geological Survey of India

*33. **SHRIMATI BIJOYA CHAKRAVARTY**: Will the Minister of STEEL AND MINES be pleased to state the reasons for not shifting the Regional Office of Geological Survey of India to Guwahati from Shillong or for not setting up a new regional office at Guwahati so far in spite of repeated public demand?

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT): The Regional Office of the North-Eastern Region of the GSI was established at Shillong in 1972 because of the logistic advantages and infra-structural technical facilities available there for carrying out geological work in all North-Eastern States. Presently, the geological activities in the North-Eastern Region do not warrant opening of another Regional Office at Guwahati. A Circle Office for Assam is proposed to be opened in Dispur/Guwahati. The State Government of Assam was requested to provide a plot of land for construction of an office-cum-residential complex for setting up of the Circle Office at Guwahati. The matter is pending with the State Government.

Unauthorised construction of Buildings at Bhikaji Cama Place, New Delhi

*34. **SHRI ASHWANI KUMAR**:
SHRI KAILASH PATI MISHRA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether as per auction conditions, private builders at Bhikaji Cama Place were required to execute lease-deed after payment of stamp duty of about Rs. 2.5 crores before building plans of the six auctional plots could be sanctioned;

(b) whether buildings on these plots were constructed without sanction of building plans, payment of stamp-duty, execution of lease-deeds and that the unauthorised buildings have been regularised in

1985 in accordance with building bye-laws of 1983;

(c) whether instead of a penalty of Rs. 500 per sq. metre as provided in building bye-laws, 1983, for regularisation of private business and commercial buildings, a much smaller penalty of Rs. 25/- per sq. metre has been charged, thus causing a loss of about Rs. 3.16 crores to D.D.A. and

(d) the action Government propose to take against the guilty persons for causing a loss of about Rs. 5.66 crores to D.D.A.?

THE MINISTER OF URBAN DEVELOPMENT (SHRI ABDUL GHAFOOR):

(a) Yes Sir; it was one of the conditions of auction of commercial plots in Bhikaji Cama Place that the building plans would be sanctioned after the execution of the lease deed.

(b) and (c) The buildings on plot Nos. 3,4,5,6 and 9 were constructed by the buildings/promoters without getting their building plans sanctioned. The construction was regularised in 1985 by charging a compounding fee at the rate of Rs. 25/- per sq. mtr. of the constructed area, by taking Punjab National Bank's case as the precedent.

(d) The whole matter is now under investigation by the C.B.I.

Allotment of plots to weaker sections of society in village Jaunapur near Mehrauli

*35. **SHRI PRITHIBI MAJHI**: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of plots allotted by D.D.A./Delhi Administration to Harijans weaker sections of society in village Jaunapur near Mehrauli during the last three years;

(b) whether pucca approach roads have been provided by D.D.A. for these plot holders; and

(c) what are the schemes under Government's consideration to encourage private builders to construct houses for the weaker sections in village Jaunapur?